

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2509/2002

Thursday, this the 26th day of September, 2002

Hon'ble Shri Justice V.S.Aggarwal, Chairman  
Hon'ble Shri M.P. Singh, Member (A)

Manjeet Kaur, Craft Instructor  
Industrial Training Institute  
Jail Road, Tilak Nagar, New Delhi-64 ..Applicant  
(By Advocate: Shri Ajit Singh)

Versus

1. The Chief Secretary  
Govt. of NCT of Delhi  
Indraprastha Secretariat, New Delhi-2
2. The Principal Secretary  
Directorate of Training & Technical  
Education, Muni Maya Ram Marg, Pitam Pura  
New Delhi-88
3. The Principal, Industrial Training Institute  
Jail Road, Tilak Nagar, New Delhi-64  
..Respondents

O R D E R (ORAL)

Justice V.S.Aggarwal:

The grievance of the applicant is that the juniors of the applicant, who have similarly been placed and also given in-situ promotion, are drawing more salary than the applicant. The applicant in this regard has submitted a representation dated 10.6.2002 which is pending consideration for removal of the anomaly.

2. At this stage, we direct respondent No.2 to consider the said representation and pass a speaking order preferably within a period of four months from the date of receipt of a certified copy of the present order.

3. O.A. is disposed of.

  
(M.P.Singh)  
Member (A)

/sunil/

  
(V.S.Aggarwal)  
Chairman